

19.07.2026

To
Hon'ble Chief Justice of Delhi
Hon'ble High Court of Delhi at New Delhi

LETTER PETITION ON BEHALF OF MS. GITANJALI J. ANGMO, WIFE OF SHRI SONAM WANGCHUK, TO ALLOW SHRI SONAM WANGCHUK TO BE RELEASED FROM SAFDARJUNG HOSPITAL AND BE GIVEN ACCESS TO LEGAL COUNSEL AND DOCTORS OF HIS CHOICE.

My lord,

I Gitanjali J. Angmo, wife of Shri Sonam Wangchuk, is constrained to seek the kind consideration of this Hon'ble Court as it is a matter of grave concern which requires immediate intervention. My husband, Shri Sonam Wangchuk has been on a peaceful hunger strike at Jantar Mantar, New Delhi, since 28.06.2026, now in its twenty-second day. On 18.07.2026, he was forcefully taken away from the protest site to Safdarjung Hospital under the pretext of compliance with Your Lordships order dated 16.07.2026. It has been more than 24 hours since he was taken away, entirely against his will. He continues to be confined there with heavy police surveillance without any cogent or stated reason. I write this letter directly to Your Lordship, with the greatest respect, because I have exhausted every avenue open to me and my husband continues to suffer while there is no one willing to hear us today.

Early this morning, at around 4:00 a.m., my counsel filed a Writ Petition on my behalf before this Hon'ble Court, bearing Diary No. 291886/2026, seeking my husband's release from what I believe to be an unlawful and non-consensual confinement at Safdarjung Hospital, and seeking directions permitting him access to his legal counsel and to doctors and a medical facility of our choosing, which is our fundamental right. I have been informed that the Registry is unable to list the matter today because it is a Sunday. I fully respect the Court's processes, but

I am compelled to write to Your Lordship because every hour that passes causes grave, and I fear irreversible, prejudice to my husband.

My husband was forcibly removed from the protest site on 18.07.2026 at around 7:00 a.m. by police officials, without his consent and without any notice to me, purportedly relying on an order of this Hon'ble Court dated 16.07.2026 that only directed his health to be monitored and appropriate medical intervention taken on clinical advice. That order did not, and could not, authorise his forcible removal or his confinement in a hospital against his will. At the time he was removed, his vital signs were stable and he was under continuous medical supervision by qualified doctors at the protest site itself.

When I reached the hospital, I was shown, but not given a copy of, a report stating that his potassium level had dropped to 2.9. I insisted on an independent test. It took the hospital nearly ten and a half hours to give me a blood sample, which I had tested independently. That test showed his potassium level to be 3.6, essentially normal, and starkly different from what I had been told. I do not understand this discrepancy, and I am deeply worried about what is actually being done to my husband inside that hospital.

Since yesterday, I have made three written requests to the Medical Superintendent asking that my husband be discharged and permitted to be treated at a hospital of our choosing, and that no treatment be administered to him without his or my informed consent. All three requests have been refused or simply ignored. I have myself been denied permission to carry my phone when I meet him. He has had no access whatsoever to his lawyer or to the doctors who monitored him through his fast for the last twenty days. I am not able to independently verify what is being done to him, or whether his wishes are being respected.

My Lord, my husband is a peaceful man who has given his life to Ladakh and its people through entirely non-violent, Gandhian means. He is not a criminal, and no order of arrest, detention or any other lawful authority sanctions what is being done to him. Despite the same, my husband remains confined there. I fear that decisions are being made about his body and his life, behind closed doors, without his consent and without any independent oversight, and that by the time this Hon'ble Court is able to take up my petition in the ordinary course, it may be too late to undo what has been done.

I therefore most respectfully and urgently request Your Lordship to either direct the Respondents to forthwith release my husband from Safdarjung Hospital where he has been confined for more than 24 hours and permit him unimpeded access to his legal counsel and to a hospital or medical facility of his and my choosing, or, in the alternative, to list my Writ Petition, Diary No. 291886/2026, today itself, notwithstanding that it is a Sunday, so that I may be heard and this Hon'ble Court may satisfy itself of the facts I have set out above.

I place my complete faith in this Hon'ble Court's wisdom and compassion and remain grateful for any indulgence Your Lordship may be pleased to grant.

Respectfully,



GITANJALI J. ANGMO

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